

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. Appeal (S.J.) No.369 of 2020**

Afsar Ansari ..... **Appellant**

**Versus**

The State of Jharkhand ..... **Respondent**

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**CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA**

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For the Appellant : Mr. Avishek Prasad, Advocate  
For the State : Ms. Priya Shrestha, A.P.P.

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**03/Dated: 10<sup>th</sup> September, 2020**

**I.A. No.4222 of 2020**

1. This interlocutory application has been filed under Section 5 of Limitation Act for condoning the delay of 61 days in preferring the present appeal.
2. Learned A.P.P has not raised any serious objection.
3. Heard. In view of the reasons assigned in para - 5 of the supporting affidavit, sufficient cause and reasonable explanation is made out, accordingly the delay is condoned.
4. I.A. No.4222 of 2020 stands allowed.

**Cr. Appeal (S.J.) No.369 of 2020**

1. Office to list the appeal, under the appropriate heading, in seriatim.

**(AMITAV K. GUPTA, J.)**

Chandan/-